

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 194 OF 2017 &  
IA NO. 490 OF 2017**

**Dated: 24<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sai Service Private Limited** ... **Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor  
Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Ms. Nikita Choukse for R-2

**ORDER**

Learned counsel for respondent No.2 undertakes to file vakalatnama and seeks three weeks time to file reply. She may file the same on or before 15.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **09.01.2018.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*